

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No. L-1/12/2010-CERC

Dated: 30th September, 2014

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014 and Order on determination of Forbearance and Floor Price for the Solar REC

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has made draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014. The Commission has also issued a Suo-Motu Order dated 30.09.2014 (Petition No. SM/016/2014) on the determination of Forbearance and Floor Price for the Solar REC. The draft regulations along with an explanatory memorandum and Suo-Motu Order are annexed to this notice and can also be downloaded.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft Regulations and on the Suo-Motu Order may be sent to the undersigned latest by 30.10.2014.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

4. Public hearing on the above subject will be held on 4th November, 2014 as per the details given below:-

Date	Venue	Timing	Invitees
4.11.2014 (Tuesday)	"CERC COURT ROOM" (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi	From 15:00 Hrs.	Representatives of Central / State Governments/State Utilities/CPSUs/ Trading Licensees/Power Exchanges/ Individual Experts/NGOs/IPPs/Financial Institutions/Consultancy Firms/ Developers/ Association related with Renewable Energy.

3. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on

the different issues at stake. I would, therefore, request you to attend the hearing on 4th November, 2014 or designate a responsible officer (one/two only) of your organization fully conversant with the subject matter.

4. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned latest by 30th October, 2014. Please also let us know if you/your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

Yours faithfully,

Sd/-

(Shubha Sarma)
Secretary